

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 74
TO BE ANSWERED ON JULY 18, 2022**

ILLEGAL CONSTRUCTION

NO. 74. SHRI RAJMANI PATEL:

Will the Minister of *Housing and Urban Affairs* be pleased to state:

- (a) the details of surveys undertaken to identify illegal construction in Delhi and Uttar Pradesh, from 2016 till date;
- (b) the number of illegal constructions identified in Delhi and Uttar Pradesh, year-wise from 2016 till date;
- (c) the procedure and timelines to be followed in order to demolish all illegal constructions; and
- (d) the number of illegal constructions demolished in Delhi and Uttar Pradesh, year-wise from 2016 till date?

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)**

(a) to (d) Details relating to illegal construction, surveys for identifying illegal construction and removal thereof rest with the respective State/Union Territory Governments.

However, as regards the National Capital Territory of Delhi (NCTD), details of illegal constructions identified by various agencies are given in Annexure I

The identification and demolishing of illegal constructions is a continuous process. Action against illegal constructions is taken by concerned local bodies under the provisions of various applicable Acts.

Further, a Special Task Force (STF) constituted under the chairmanship of Vice-Chairman, Delhi Development Authority (DDA), receives complaints regarding unauthorized constructions and acts through concerned Urban Local Bodies and Police to remove them.

The number of illegal constructions demolished in Delhi year-wise from 2016 till date are given in Annexure II.

Land & Development Office (L&DO) also takes action on encroachments/illegal constructions on Government land under The Public Premises (Eviction of Unauthorised Occupation) Act, 1971 and cases are filed in the Estate Officer (ESO) Court of L&DO. From 2016 till date, 2 cases of illegal construction/ encroachment of land have been filed in the ESO Court. L&DO also undertakes regular survey to identify illegal construction and takes necessary action for their removal.

Further, under the provisions of the National Capital Territory of Delhi Laws (Special Provisions) Second Act, 2011, certain forms of unauthorized constructions in Delhi are protected from punitive action, and their numbers are not reflected in Annexure-I and II.

ANNEXURE REFERRED TO IN REPLY TO PART (a) to (d) OF RAJYA SABHA**UNSTARRED QUESTION NO. 74 FOR 18.7.2022**

The details of illegal/ unauthorized construction identified in National Capital Territory of Delhi from 2016 onwards, by different agencies are as under:

Year	No. of illegal Construction identified by MCD	No. of illegal Construction identified by NDMC	No. of illegal Construction identified by STF	Total
2016	7,547	77	0	7,624
2017	8,620	60	0	8,680
2018	12,390	36	529	12,955
2019	10,151	20	3,249	13,420
2020	5,239	20	3,892	9,151
2021	6,179	13	2,376	8,568
2022(upto 10.07.2022)	3,045	14	864	3,923
Total	53,171	240	10,910	64,321

Annexure-II**ANNEXURE REFERRED TO IN REPLY TO PART (a) to (d) OF RAJYA SABHA**
UNSTARRED QUESTION NO. 74 FOR 18.7.2022

The details of illegal/ unauthorized construction demolished/ sealed in National Capital Territory of Delhi by different agencies are as under:

Year	No. of illegal/ unauthorized constructions demolished/ sealed by MCD	No. of illegal/ unauthorized constructions demolished by NDMC	No. of illegal/ unauthorized constructions demolished by STF	Total
2016	3,951	76	0	4,027
2017	4,062	53	0	4,115
2018	5,781	32	379	6,192
2019	4,129	14	1,760	5,903
2020	2,638	17	1,561	4,216
2021	2,670	13	533	3,216
2022(upto 10.07.2022	2,038	7	272	2,317
Total	25,269	212	4,505	29,986

Delhi Cantonment Board: 5 illegal constructions have been demolished and 32 properties have been sealed.
